

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

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To

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi, Delhi 110001

No.CMC/SWM/2021/41
Dated: 1.7.2021

Subject: 2nd report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environmental issues in the State of Haryana, w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Haryana and execution thereof.

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It is submitted that the Hon'ble National Green Tribunal in its various orders w.r.t preparation of District Environment Plans for protection of environment has passed the detailed orders, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the

States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at judicial-ngt@gov.in".

3) Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

- 7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
- 8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
- 9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.*
- 10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries*

concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination”.

Therefore, in compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, the Monitoring Committee held its two meetings with State Level Officers of State of Haryana on 15.2.2021 and 5.3.2021 w.r.t preparation of District Environmental Plans for protection of environment of all the 22 districts of the State. Accordingly, the department of Environment, State of Haryana vide its email dated 1.4.2021 and 5.4.2021, has submitted District Environmental Plans of 21 districts namely **Nuh, Faridabad, Karnal, Palwal, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonipat, Yamunanagar, Gurugram, Hisar, Fatehabad, Kurukshetra, Kaithal, Jind, Mohindergarh, Jhajjar, Charkhi Dadri and Ambala**. The department of Environment has assured to submit the District Environmental Plan of the remaining **01 district namely Bhiwani within 07 days**.

The Monitoring Committee held its 3rd meeting with State Level Officers of State of Haryana on 16.4.2021, wherein, the various issues w.r.t preparation of District Environmental Plans of various Districts of the State and finalization thereof were discussed. The points relating to District Environmental Plans discussed in the meeting and observations of the Monitoring Committee to be inserted in the District Environmental Plans and submission of amended/revised/modified District Environmental Plans of various Districts by 16.5.2021 were mentioned in the minutes of the meeting.

It is further submitted that the Department of Environment, State of Haryana are yet to modify/revise/amend District Environmental Plans of all the Districts of the State of Haryana. Therefore, Additional Chief Secretary, Department of Environment, State of Haryana was requested vide letter no. CEC/2021/23 dated 10.6.2021 to submit the revised/amended District Environmental Plans of various Districts of the State within 10 days.

Since, no revised/amended/modified District Environmental Plans of various Districts have been received, therefore, the Monitoring Committee held its meeting with District level Officers of Ambala on 8.6.2021 to monitor the activities as mentioned in the draft District Environmental Plan and the Monitoring Committee has raised certain observations and made recommendations and the same are mentioned in the minutes of the meeting.

Similarly, the Monitoring Committee held its next meeting with the District level Officers of District Kurukshetra on 15.6.2021 to monitor the execution of various activities as mentioned in the draft District Environmental Plan and has raised certain observations and made recommendations and the same are mentioned in the minutes of the meeting.

Now, the Monitoring Committee has scheduled its next meeting with District level Officers of District Yamuna Nagar on 6.7.2021 regarding finalization of District Environmental Plan of District Yamuna Nagar and thereafter, the meetings with District level Officers of other Districts of the State shall be held to finalize their District Environmental Plans.

2nd report of the Monitoring Committee is submitted for kind consideration of Hon'ble National Green Tribunal.

It is submitted that the above said report is sent herewith through email at *judicial-ngt@gov.in*.

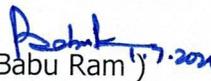
—Sd—

(Justice Pritam Pal)
Former Judge Punjab and Haryana High Court
and now as Chairman of the Monitoring Committee

Endst. No. CMC/SWM/2021/42

Dated: 1.7.2021

A copy of the above is forwarded to the Chief Secretary, Haryana for information and necessary action please.


(Dr. Babu Ram)
Technical Expert
Monitoring Committee

Endst. No. CMC/SWM/2021/43

Dated: 1.7.2021

A copy of the above is forwarded to the Additional Chief Secretary, Urban Local Bodies Department, Chandigarh for information and necessary action please.


(Dr. Babu Ram)
Technical Expert
Monitoring Committee

Endst. No. CMC/SWM/2021/44

Dated: 1.7.2021

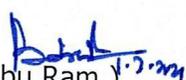
A copy of the above is forwarded to the Additional Chief Secretary, Department of Environment, Forest & Climate Change, Chandigarh for information and necessary action please.


(Dr. Babu Ram)
Technical Expert
Monitoring Committee

Endst. No. CMC/SWM/2021/45

Dated: 1.7.2021

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and necessary action please.


(Dr. Babu Ram)
Technical Expert
Monitoring Committee

2nd report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environmental issues in the State of Haryana, w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Haryana and execution thereof.

1.0 Background

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

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8. *In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
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2.0. Submission of 1st report of the Monitoring Committee before the Hon'ble National Green Tribunal on 5.4.2021

In compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Monitoring Committee had held its two meetings with the State Level Officers of State of Haryana on 15.2.2021 and 5.3.2021 w.r.t preparation of District Environmental Plans for protection of environment of all the 22 districts of the State. On the persuasion of the Monitoring Committee, Deptt. of Environment, State of Haryana has

submitted District Environment Plans of 21 districts on 5.4.2021 and remaining 01 district namely Bhiwani on 7.4.2021. The Monitoring Committee has submitted its 1st report w.r.t preparation of District Environment Plans of all the 22 districts of the State to the Hon'ble National Green Tribunal on 5.4.2021, wherein, the Monitoring Committee has made the following submissions:

- i) **The Monitoring Committee shall go through the District Environmental Plans of all the 22 districts (including 1 District whose District Environmental Plan is yet to be submitted by the State of Haryana) and shall examine these plans w.r.t 64 action areas and 220 data points, as specified by CPCB, covering of all the 7 thematic areas as mentioned in the order of the Hon'ble National Green Tribunal, timelines for completion of various activities, coverage of unauthorized colonies/residential complex/commercial complex developed by the private developers, management of solid waste and wastewater in villages, enhancement of capacity of existing ponds/water bodies, creation of water harvesting structures in the sub watershed areas to ensure harvesting of surplus water during rains, constitution of District Environmental Committee as per the constitution provisions under Article 243 ZD read with schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016 including the representatives of Panchayat, local bodies, NGOs and social workers, plantation of trees along highways, mapping of rivers and flood plain zones and management of faecal sludge and laying of irrigation network to utilize the treated sewage of irrigation and some more other relevant points.**
- ii) **After examining all the District Environmental Plans, a meeting shall be held with State level officers of State of Haryana in 2nd week of April, 2021, wherein, the view points and observations of the Monitoring Committee on the various District Environmental Plans shall be shared and accordingly the Monitoring Committee may ask the department of Environment, State of Haryana to make necessary amendments / modifications/ revision in the District Environmental Plans. The Monitoring Committee may direct State of Haryana for resubmission of amended/modified/revised District Environmental Plans in the last week of April, 2021 and the Monitoring Committee shall start monitoring the execution of District Environmental Plans in the 1st week of May, 2021.**

3.0. 3rd meeting of the Monitoring Committee with the State Level Officers on 16.4.2021

The Monitoring Committee held its 3rd meeting with State Level Officers of State of Haryana on 16.4.2021, wherein, the various issues w.r.t preparation of District Environmental Plans of various Districts of the State and finalization thereof were discussed. The points relating to District Environmental Plans discussed in the meeting and observations of the Monitoring Committee to be inserted in the District Environmental Plans are mentioned as per **Annexure-1**.

Monitoring Mechanism for implementation of District Environment Plan.

The **District Environment Committees** have been constituted in compliance with the directions of Hon'ble NGT and orders of the Secretary, Environment & Climate Change, Govt. of India in pursuance of the direction thereof. **The District Environment Plans** have been prepared in each district in the State by involving the stakeholder Departments after conducting workshops and under the supervision of District Environment Committee (DEC) headed by the Deputy Commissioner concerned. District Environment Plans (DEPs) comprising various issues & timelines for management of Solid Waste, Domestic Waste, Plastic Waste, C&D Waste, Biomedical Waste, Hazardous Waste, Air Pollution, E-Waste, Water Quality, Industrial Waste Water, Mining Activity and Noise Pollution etc. The DECs have focused primarily on the Urban part of the district. It shall collect data and plan for the Rural part of the district on the above parameters as well. Rural sanitation, disposal of sewage and waste water plan shall be taken on priority.

The implementation of the DEPs requires coordinated efforts of multiple stakeholders and focus on priorities. This would require close monitoring. Constitution of Monitoring Committee for effective implementation is under consideration which may consist of :-

Additional Deputy Commissioner	Chairman
Commissioner in case of Municipal Corporation & District Municipal Commissioner	Co-Chairman
Chief Executive Officer, Zila Parishad	Member
Superintending Engineer, PWD (B&R)	Member
Superintending Engineer, PHED	Member
Superintending Engineer, Irrigation Department	Member
Chief Medical Officer, Health Department	Member
Estate Officer, HSIIDC	Member
District Mining Officer	Member
District Forest Officer	Member

Deputy Superintendent of Police (HQ)	Member
Regional Officer, HSPCB	Member Secretary

Every District shall have a nodal officer as a link for better coordination.

Roles and responsibilities of the Committee:- The roles and responsibilities of the above said committee will be as under:-

- The Committee shall review the district environment plans and give the suggestions/comments on DEPs, if any.
- The Committee shall meet once in a month and review the status of implementation of DEPs.
- The Committee shall submit its monthly reports regarding monitoring of DEPs to District Environment Committee and make suggestions too.
- The Committee shall also visit the sites once in three months to check the implementation of DEPs on ground.
- The Committee shall ensure the active participation of each department and inter-departmental coordination for implementation of DEPs.
- The Committee shall take measures for effective enforcement of prohibited activities under DEPs.
- The Committee shall prepare a detailed road map for activities for capacity building of stakeholder, departments, agencies, organizations and to build awareness & outreach among public to understand and implement micro level environmental conservation actions.

Monitoring Performa:- The suggestive performa for implementation & monitoring the District Environment plans is as under:-

Performa for the Compliance of District Environment Plan.			
Sr. No	Details to be Filled	Status	Remarks
	Name of the ULB:		
	Name of the Nodal Officer:		
	Contact No.		
1	Total No. of Wards		

2	Total NO. of Households		
3	Total Waste Generated (in TPD)		
4	Door to Door Collection of solid waste		
4.1	Total No. of household covered under Door to Door Collection of solid waste		
4.2	Total No. of wards covered under Door to Door Collection of solid waste		
4.3	% age of door to door collection of solid waste achieved		
4.4	Gap to achieve 100% Door to Door collection		
4.5	If there is gap, then Timeline to achieve 100% Door to Door collection		
5	Source Segregation of solid waste		
5.1	Total No. of household covered under source segregation of solid waste		
5.2	Total No. of wards covered under source segregation of solid waste		
5.3	% age of source segregation of solid waste achieved		
5.4	Gap to achieve 100% Segregation		
5.5	If there is gap, then Timeline to achieve 100% Segregation		
6	Litter Bins		
6.1	Tick the Correct and Provide the Details as required: -		
6.1.1	• Bin free Residential area		
6.1.2	• Whether Litter Bins still exist in residential area		
6.2	No. of Litter Bins required in Commercial places and public places (as per SBM Guidelines)		
6.3	<ul style="list-style-type: none"> • No. of Litter Bins installed in Commercial areas and public places • Mechanism adopted to ensure segregation of solid waste at litter Bins sites in commercial areas and public places and its further transportation in the segregated form 		
7	Separate Transportation		
7.1	No. of vehicles required for the collection and transportation of solid waste.		
7.2	No. of vehicles available with the ULB for collection and transportation of solid waste along with percentage.		
7.3	Gap, if any		
7.4	If there is gap, then Timeline to achieve the gap.		
7.5	No. of compartmentalized vehicles along with percentage.		
7.6	Gap to achieve 100% compartmentalized vehicles.		
7.7	If there is gap, then Timeline to achieve 100% compartmentalized vehicles.		

7.8	No. of vehicles with GPS for the collection and transportation of solid waste along with percentage.		
7.9	Gaps to achieve 100% vehicles with GPS for the collection and transportation of solid waste.		
7.10	If there is gap, then Timeline to achieve 100% vehicles with GPS for the collection and transportation of solid waste.		
8	Solid Waste Processing		
8.1	Total amount of solid waste generated within the ULB		
8.2	Quantity of wet waste generated (in TPD)		
8.3	Quantity of dry waste generated (in TPD)		
8.4	Whether Processing of dry waste is done or not. (If Yes, mechanism adopted for the same)		
8.4.1	Quantity of dry Waste processed (in TPD) along with percentage		
8.4.2	Gap in processing of Dry Waste.		
8.4.3	If there is a Gap, then Timelines to achieve 100% Processing of dry waste		
8.5	Construction of MRFs		
8.5.1	Number of MRFs required in MC.		
8.5.2	How many MRFs are available within the ULB		
8.5.3	Gap , if any		
8.5.4	If there a Gap, then timelines to achieve the Gap		
8.5.5	Capacity of available MRFs		
8.6	Quantity of wet Waste processed (in TPD) along with percentage		
8.6.1	Gap in processing of Wet waste.		
8.6.2	If there is a Gap, then Timeline to achieve 100% Processing of wet waste		
8.6.3	<ul style="list-style-type: none"> Number of compost pits required for processing of total wet waste of ULB 		
	<ul style="list-style-type: none"> Number of compost pits provided for processing of wet waste 		
	<ul style="list-style-type: none"> Timelines for construction of remaining compost pits 		
8.6.4	Kindly mention any other mode for treatment of wet waste		
8.7	Whether there is proposal to setup Integrated Scientific Solid Waste Management facility.		

8.7.1	If yes mention timelines.		
8.7.2	Month wise progress.		
8.7.3	Status of issuance of authorization under SWM Rules-2016.		
8.8	Quantity of total solid waste processed (dry waste processing + wet waste processing) (in TPD) along with percentage.		
9.	Plastic Waste Management		
9.1	Quantity of Plastic Waste (TPD)		
9.2	No. of collection Centre required for Plastic Waste		
9.3	No. of collection Centre provided for Plastic Waste		
9.4	Gap , if any		
9.5	If there a Gap, then timelines to achieve the Gap		
9.6	Mechanism for collection for Plastic Waste		
9.7	Mechanism for segregation for Plastic Waste		
9.8	No. of rag pickers integrated		
9.9	Mechanism of scientific disposal of Plastic Waste		
9.10	Quantity of Plastic Waste being disposal scientifically (TPD)		
9.11	Quantity of Plastic Waste recycled (TPD)		
9.12	Quantity of Plastic Waste used for road construction (MT)		
9.13	Quantity of Plastic Waste used for incineration in cement plants (MT)		
9.14	No. of Producers, Importers, Brand-owners (PUBOs) engaged under extended Producer Responsibility (EPR)		
9.15	No. of awareness activities conducted		
10	C&D Waste		
10.1	Quantity of C&D waste generated (in TPD)		
10.2	Mechanism for proper collection, transportation, processing and disposal of C&D Waste.		
10.3	Whether separate site for storage of C&D waste has been identified of not. (If Yes, Kindly Mention the details of the site)		
10.4	If the storage site is identified, please confirm if it is notified		
10.5	Whether processing of C&D waste is done or not (If Yes, mechanism adopted for the same)		
10.6	Details of machinery installed for Processing of C & D waste		
10.7	Kindly explain end use of recycled products generated from C & D processing plant		
10.8	Status of clearance of old dumping sites along the road side and water		

	bodies		
10.9	No. of approvals granted of waste management plans submitted by waste generators before construction starts.		
11	Plastic waste and other solid waste Challans		
11.1	No. of recyclers registered		
11.2	No. of Challans issued (during the last three months)		
11.2.1	No. of Challans issued for selling/use of Plastic carry bags or single use plastic items by the shops/ individuals		
11.2.1.1	Amount of fine (in Rs.) imposed on the violators		
11.2.1.2	Amount of fine (in Rs.) collected from the violators		
11.2.2	No. of Challans issued for littering of plastic waste		
11.2.2.1	Amount of fine (in Rs.) imposed on the violators		
11.2.2.2	Amount of fine (in Rs.) collected from the violators		
11.2.3	No. of Challans issued for burning of plastic waste		
11.2.3.1	Amount of fine (in Rs.) imposed on the violators		
11.2.3.2	Amount of fine (in Rs.) collected from the violators		
11.2.4	No. of Challans issued for littering of other solid waste		
11.2.4.1	Amount of fine (in Rs.) imposed on the violators		
11.2.4.2	Amount of fine (in Rs.) collected from the violators		
11.2.5	No. of Challans issued for burning of other solid waste		
11.2.5.1	Amount of fine (in Rs.) imposed on the violators		

11.2.5.2	Amount of fine (in Rs.) collected from the violators		
11.2.6	Total Amount of fine collected (in Rs.) for selling/use of plastic carry bags or single use plastic items by the shops/ individuals, burning of plastic waste, littering of plastic waste, burning of other solid waste and littering of other solid waste(during the last three months)		
12	Bulk Waste Generators (BWGs) identification and processing of solid waste		
12.1	Total No. of BWGs Identified a. With 100 Kg and above solid waste/day. b. with 50 Kg to 100 kg solid waste/day.		
12.2	Quantity of solid waste generated by the identified BWGs (in TPD)		
12.3	Total No. of BWGs processing waste within their premises alongwith percentage.		
12.4	Total No. of BWGs processing waste outside their premises alongwith percentage		
12.4.2	Gap in 100% processing of waste by BWGs within or outside their premises		
12.4.3	If there is a Gap, then timeline to achieve 100% processing done by BWGs within or outside their premises		
12.5	Recovery and fine/penalty mechanisms on those BWGs who are not processing the waste either within their premises or outside their premises		
12.6	Amount of fine/penalty recovered (in Rs.)		
12.7	Kindly confirm whether BWGs have signed an agreement with ULB (MC) for delivering of dry waste to MC with suitable user charges		
13	Preventing solid waste from entering into water bodies		
13.1	Detailed Information of Mechanism Adopted (wire-mesh, etc.)		
13.2	Drains/ nallahs within Municipal limits (Responsibility of Municipality/ MC)		
13.2.1	Name of drains/nallahs where steps have been completed to prevent entering of solid waste		
13.2.2	Name of drains/nallahs where steps have not been completed to prevent entering of solid waste		
13.3	Drains/nallahs outside Municipal limits (Responsibility of Rural development & Panchayat department)		
13.3.1	Name of drains/nallahs where steps have been completed to prevent entering of solid waste		
13.3.2	Name of drains/nallahs where steps have not been completed to prevent entering of solid waste		
14	User Fees		

14.1	Whether User Fee has been notified or not. (If Yes, kindly provide the Notification)		
14.2	No. of households where User Fee has been prescribed		
14.3	No. of Wards where User Fee has been prescribed		
14.4	How much recovery is done and what are the adopted mechanisms		
15	Garbage Vulnerable Points (GVPs)		
15.1	No. of GVPs Identified		
15.2	<ul style="list-style-type: none"> • No. of GVPs removed • Steps taken to convert the vacated places after removing GVPs into sitting places, playgrounds, parks, gardens or any other useful usages 		
15.3	Timelines to remove the pending GVPs		
16	Citizen Grievance Redressal		
16.1	No. of complaints registered (in one month)		
16.2	No. of complaints redressed		
16.3	Action taken, if complaints are not redressed		
17	Legacy waste treatment		
17.1	<ul style="list-style-type: none"> • Location and area under legacy waste dump site • Quantity of legacy waste dumped at the dumpsite (MT) • Status of boundary wall and green belt around the legacy waste dump site 		
17.2	Treatment of legacy waste		
	<ul style="list-style-type: none"> • Steps taken for treatment of legacy waste and completion date of the project • Steps taken for treatment of leachate and final disposal of treated leachate 		
17.3	Quantity of by-products recovered during treatment of legacy waste (MT).		
	a) Soil enriched material		
	b) RDF recovered		
	c) C&D material recovered		
	d) Inert material produced		
18	Information Education & Communication activities (IEC) for awareness of the public		

18.1	No. of awareness activities for segregation of solid waste and storage of segregated solid waste at source in different bins, home composting, biogas generation, hand over segregated waste to waste pickers, payment of user fee etc. and number of participants participated in these awareness activities and workshops/trainings. Kindly provide details of such activities conducted during the last three months.		
19	On-site composting of horticulture waste in Parks & Institutions		
19.1	No. of parks within Municipal limits		
19.1.1	No. of compost pits required in Parks.		
19.1.2	No. of compost pits provided in the parks		
19.1.3	Gap, if any		
19.1.4	Timelines to complete 100% parks with compost pits or any other mode of treatment of wet waste.		
19.2	No. of Institutes in the city		
19.2.1	No. of institutes doing on site composting		
19.2.2	Timelines to complete 100% institutes with compost pits or any other mode of treatment of wet waste		
20.	E-Waste		
20.1	No. of E-Waste generators		
20.2	Quantity of E-Waste (TPD)		
20.3	No. of collection Centre required for E-Waste		
20.4	No. of collection Centre provided for E-Waste		
20.5	Gap , if any		
20.6	If there a Gap, then timelines to achieve the Gap		
20.7	Mechanism for segregation for E-Waste		
20.8	Mechanism of scientific disposal of E-Waste		
20.8.1	Quantity of E-Waste being disposed scientifically (TPD)		
20.9	No. of dismantles, refurbishes, recyclers identified.		
20.10	Quantity of E-Waste managed by them		
20.11	IEC activities conducted		
21	Biomedical Waste		
21.1	No. of biomedical waste generators		
21.2	No. of biomedical waste generators authorized under Biomedical Waste Rules-2016, Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981.		
21.3	Quantity of biomedical waste (TPD)		
21.4	No. of vehicles required for collection of biomedical waste		
21.5	No. of vehicles available for collection of biomedical waste		
21.6	No. of vehicles with GPS		
21.7	Status of bar coding system		
21.8	No. of collection Centre required for biomedical waste		

21.9	No. of collection Centre provided for biomedical waste		
21.10	Gap , if any		
21.11	If there a Gap, then timelines to achieve the Gap		
21.12	Mechanism of scientific disposal of biomedical waste		
21.13	Quantity of biomedical waste being disposed scientifically (TPD)		
21.14	No. of trainings arranged for health care workers.		
22	Hazardous Waste		
22.1	No. of units generating Hazardous Waste		
22.2	No. of Hazardous Waste generators authorized under Hazardous Waste and other wastes (Management and Trans boundary Movement) Rules-2016, Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981.		
22.3	Quantity of Hazardous Waste (TPD)		
22.4	Mechanism for collection of Hazardous Waste		
22.5	No. of vehicles required for collection of Hazardous Waste		
22.6	No. of vehicles available for collection of Hazardous Waste		
22.7	No. of vehicles with GPS		
22.8	No. of collection Centre required for Hazardous Waste		
22.9	No. of collection Centre provided for Hazardous Waste		
22.10	Gap , if any		
22.11	If there a Gap, then timelines to achieve the Gap		
22.12	Mechanism of scientific disposal of Hazardous Waste		
22.13	Quantity of Hazardous Waste being disposed scientifically (TPD)		
23	Domestic Sewage Management		
23.1	Total population		
23.2	No. of household		
23.3	Sewage generation (MLD)		
23.4	% of area covered with sewer line		
23.5	Gap , if any		
23.6	If there a Gap, then timelines to achieve the Gap		
23.7	No. of household having sewage connection		
23.8	Gap , if any		
23.9	If there a Gap, then timelines to achieve the Gap		
23.10	No. of Existing STPs		
23.11	Capacity of existing STPs (MLD)		
23.12	Gap , if any		
23.13	If there a Gap, then timelines to achieve the Gap		
23.14	Quantity of sewage reaching to the STP (MLD)		
23.15	Quantity of sewage being treated at STP (MLD)		
23.16	Quantity of sewage not reaching to the STP (MLD) and reasons		

23.17	Proposal for diversion of sewage to the STP		
23.18	Parameters achieved after treatment of sewage		
	• pH		
	• BOD		
	• COD		
	• TSS		
	• Total Nitrogen		
23.19	Online Monitoring Devices installed at STPs		
23.20	Gap , if any		
23.21	If there a Gap, then timelines to achieve the Gap		
23.22	Proposal for utilization of treated waste water		
23.23	Quantity of treated waste water being utilized (MLD)		
23.24	Please also mention where the treated waste water is being utilized.		
23.25	Gap , if any		
23.26	If there a Gap, then timelines to achieve the Gap		
24	Industrial Waste Water Management		
24.1	No. of industries		
24.2	Industrial Waste Water generation (MLD)		
24.3	No. of Industries having ETPs		
24.4	Gap , if any		
24.5	If there a Gap, then timelines to achieve the Gap		
24.6	No. of ETPs have Online Monitoring Devices		
24.7	Gap , if any		
24.8	If there a Gap, then timelines to achieve the Gap		
24.9	No. of ETPs having Online Monitoring Devices connected with server of HSPCB		
24.10	Gap , if any		
24.11	If there a Gap, then timelines to achieve the Gap		
24.12	No. of Existing CETPs		
24.13	Capacity of existing CETPs (MLD)		
24.14	Gap , if any		
24.15	If there a Gap, then timelines to achieve the Gap		
24.16	Quantity of Industrial Waste Water reaching to the CETPs (MLD)		
24.17	Quantity of Industrial Waste Water being treated at CETPs (MLD)		
24.18	Quantity of Industrial Waste Water not reaching to the CETPs (MLD) and reasons		
24.19	Proposal for diversion of Industrial Waste Water to the CETPs		
24.20	Parameters achieved after treatment of sewage		
	• pH		
	• BOD		
	• Oil & Grease		

	<ul style="list-style-type: none"> • Temperature 		
	<ul style="list-style-type: none"> • Suspended Solids 		
	<ul style="list-style-type: none"> • Dissolved Solids (inorganic) 		
	<ul style="list-style-type: none"> • Total residue chlorine 		
	<ul style="list-style-type: none"> • Ammonical nitrogen(As N) 		
	<ul style="list-style-type: none"> • Total Kjeldahl nitrogen(as N) 		
	<ul style="list-style-type: none"> • Chemical Oxygen Demand 		
24.21	Online Monitoring Devices installed at CETPs		
24.22	Gap , if any		
24.23	If there a Gap, then timelines to achieve the Gap		
25	Plantation activities		
25.1	Number of trees planted last year		
25.2	Number of trees to be planted in current year		
25.3	Number of trees planted till now in current year		
26	Air Quality Management		
26.1	No. of Air quality Monitoring System required		
26.2	No. of Air quality Monitoring System available		
26.3	Gap , if any		
26.4	If there a Gap, then timelines to achieve the Gap		
26.5	No. of Air polluting Industries		
26.6	No. of Industries meeting with the standards fixed by CPCB/HSPCB		
26.7	Measures taken to control the stubble burning		
26.8	Measures taken to control the burning of waste		
26.9	Measures taken for smooth movement of traffic		
26.10	Have institution mechanism established for checking the burning of plastic, solid waste, stubble burning, C&D sites etc.		
27	Noise Pollution		
27.1	No. of Industries		
27.2	No. of industries meeting with the standards fixed by CPCB/HSPCB		
27.3	Penal action taken against the industries violating the norms		
27.4	Penal action/challans issued for use of pressure horns & loudspeakers in silent zone & residential areas.		
28	Mining Activities		
28.1	No. of River stretches identified where there are chances for illegal sand mining.		
28.2	No. of teams deputed to check the illegal mining		
28.3	No. of inspections done		
28.4	No. of incidents of illegal mining detected		
28.5	Action taken		

The monitoring performa will be dynamic and will change with corresponding level of implementation/achievement of the stipulated parameters.

Based on the observations raised in the ^{3rd} said meeting, the Monitoring Committee directed the State Level officers as under:

The Deptt. of Environment, State of Haryana shall examine District Environment Plans of all the 22 districts submitted by the State w.r.t timelines in view of the strategies to be adopted to manage the different kind of waste and observations of the Monitoring Committee on the District Environment Plans as mentioned above and wherever required, these District Environment Plans shall be amended / modified / revised by 15.5.2021 and the same may be submitted to the Monitoring Committee by 16.5.2021.

It is submitted that the Department of Environment, State of Haryana is yet to submit the modified/amended/revised District Environmental Plans of all the Districts of the State of Haryana. Therefore, Additional Chief Secretary, Department of Environment, State of Haryana was requested vide letter no. CEC/2021/23 dated 10.6.2021 (copy enclosed as per **Annexure-2**) to submit the revised/amended District Environmental Plans of various Districts of the State within 10 days. Since, no revised/amended/modified District Environmental Plans of various Districts have been received, therefore, the Monitoring Committee held its meeting with District level Officers of Ambala on 8.6.2021 to monitor the activities as mentioned in the draft District Environmental Plan and the Monitoring Committee has raised certain observations and made recommendations and the same are mentioned as per **Annexure-3**.

Similarly, the Monitoring Committee held its next meeting with the District level Officers of District Kurukshetra on 15.6.2021 to monitor the execution of various activities as mentioned in the draft District Environmental Plan and has raised certain observations and made recommendations and the same are mentioned as per **Annexure-4**.

Now, the Monitoring Committee has scheduled its next meeting with District level Officers of District Yamuna Nagar on 6.7.2021 regarding finalization of District Environmental Plan of District Yamuna Nagar and thereafter, the meetings with District level Officers of other Districts of the State shall be held to finalize their District Environmental Plans.

The report is submitted for kind consideration of Hon'ble National Green Tribunal.


Dr Babu Ram


Urvashi Gulati


Justice Pritam Pal,
Former Judge, Punjab and Haryana High Court
and now as Chairman of the Monitoring
committee

Observations of the Monitoring Committee on the District Environment Plans:

The Monitoring Committee has perused the various District Environmental Plans and has raised the following observations on various activities.

- **Solid waste management**

- ✓ Timelines, for 100% achievements of door to door collection, source segregation of solid waste, have not been given.
- ✓ Timelines for processing of wet waste and dry waste in term of construction of MRFs have not given.
- ✓ Timelines for treatment of legacy waste have not given.
- ✓ Setting up of integrated facility for installation of bio-methanization plant/ Waste to Energy plant, their timelines, funds status, completion date, tie up of MCs with such facilities.
- ✓ Plastic waste segregation, bailing and their use.
- ✓ Setting up of sanitary land fill sites for management of inert material.
- ✓ Horticulture waste processing details.
- ✓ Solid waste management in villages and timelines for setting up of compost pits and MRFs in villages.

- **C & D waste processing**

- ✓ Mode of disposal of C & D waste has not been mentioned.
- ✓ In case C & D waste processing plant is required to installed, timelines for completion of plant may be mentioned.

- **E- Waste management**

- ✓ Quantity of e waste.
- ✓ Setting up of e waste collection centers.
- ✓ Setting up of recyclers/ refurbishes'/ dismantlers or agreement with outside agencies for disposal of e waste.

- **Water Management**

- **Surface water**

- ✓ Present quality of surface water passing through the Districts.
- ✓ Number of drains carrying untreated sewage and entering into water bodies.

- ✓ Timelines for completion of STPs for the towns whose discharge is entering into rivers/water bodies.

○ **Groundwater redevelopment, Rejuvenation/replenishment**

- ✓ Depth of ground water.
- ✓ Quality of ground water.
- ✓ Steps taken to raise water level.
- ✓ Rain water harvesting structures/rain water recharging structures.
- ✓ Creation of new ponds/ redevelopment/rejuvenation of ponds not containing wastewater for ground water recharging.
- ✓ Restriction on use of excess ground water.
- ✓ Number of permission granted for withdrawal of groundwater.
- ✓ Not allowing fresh water for allied usage like watering of gardens, parks, green belts, washing of vehicles, sweeping of roads, construction activities, toilet flushing, industrial usages. Agriculture usages and for these activities tertiary treated wastewater may be used.
- ✓ No percolation of wastewater may be allowed. This may be included in IEC activities.

● **Sewage management**

- ✓ Laying of sewerage network to cover 100% of the area of the town and their timelines.
- ✓ Completion time of STPs of the towns to treat 100% of the sewage quantity of the town.
- ✓ Connectivity of all the drains carrying untreated sewage to nearby STPs and time period for completion of the same.
- ✓ Frequency of monitoring of STPs by HSPCB.
- ✓ Utilization of treated sewage for irrigation and other allied usages
- ✓ Septage and faecal sludge management
- ✓ Treatment of sewage in rural areas and utilization of treated sewage for irrigation/ plantation

● **Air Quality Management**

- ✓ Installation of air pollution control device by the industries.
- ✓ Monitoring of vehicular pollution and frequency of monitoring.

- ✓ Prohibition on burning of solid waste, horticulture waste.
- ✓ Prohibition on agriculture straw burning.
- ✓ Installation of continuous ambient air quality stations at various locations of the towns and timelines for the same.
- ✓ Installation of manual air quality monitoring station in each town of the District and timelines for the same.

- **Noise management**

- ✓ IEC activities for the awareness of the public not to use loud speakers/ sound system in public places/ social gathering.
- ✓ Restriction on the use of pressure horns in vehicles.
- ✓ Monitoring of noise level on quarterly basis by HSPCB.
- ✓ Data sharing with CPCB for policy making, if any.
- ✓ Control of pollution by the industries in mixed land use areas.

- **Mining Issues**

- ✓ Leasing out minerals mining areas to the mining lease holders after the clearance by SEIAA, Mining plan conditions and District survey reports.
- ✓ Maintaining required depth, distance from bridges, embankment constructed for protection of edges of river while mining of sand / bajri / boulders etc. from rivers.
- ✓ Compliance of Hon'ble NGT orders in various cases [(OA No. 360 of 2015 in the matter of National Green Tribunal Bar Association vs Verinder Singh (State of Gujrat)] connected to minerals mining issues.
- ✓ Replenishment of the area after completion of mining activity

- **Other issues to be considered**

- ✓ Coverage of unauthorized colonies/residential complex/commercial complex developed by the private developers.
- ✓ Enhancement of capacity of existing ponds/water bodies, creation of water harvesting structures in the sub watershed areas to ensure harvesting of surplus water during rains.
- ✓ Constitution of District Environmental Committee as per the constitutional provisions under Article 243 ZD read with schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016 including the representatives of Panchayats, local bodies, NGOs and social workers.
- ✓ Mapping of rivers and flood plain zones.

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal
in Original Application no. 360 of 2018
(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: ceccswm606@gmail.com

To

The Additional Chief Secretary to Government of Haryana,
Department of Environment & Climate Change,
Haryana Civil Secretariat, Chandigarh.

No. CEC/2021/23
Dated: 10.6.2021

Subject: Compliance of directions given by the Chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, on various environment issues in the State of Haryana held with State level officers of State of Haryana on 16.4.2021 at 11.00 a.m. through video conferencing w.r.t compliance of order dated 29.1.2021 in O.A. no. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & others regarding monitoring of execution of activities mentioned in the District Environment Plans of all the districts of State of Haryana.

.....

Reference: This office letter No. CEC/2021/9-12 dated 17.4.2021.

It is submitted that 3rd meeting of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, on various environment issues in the State of Haryana was held with State level officers of State of Haryana on 16.4.2021 at 11.00 a.m. through video conferencing w.r.t compliance of order dated 29.1.2021 in O.A. no. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & others regarding monitoring of execution of activities mentioned in the District Environment Plans of all the districts of State of Haryana.

The minutes of the meeting were conveyed to Department of Environment & Climate Change and all the concerned departments of State of Haryana vide letter No. CEC/2021/9-12 dated 17.4.2021.

It is mentioned here that after detailed discussion on all the issues relating to the various activities as mentioned in the District Environment Plans, strategies to be adopted to manage all the waste covered under 7 thematic areas with 13 chapters as mentioned in the District Environmental Plans submitted by Deptt. of Environment, State of Haryana and the observations of the Monitoring Committee on various activities of District Environment Plans, the Chairman of the Monitoring Committee directed as under:

The Deptt. of Environment, State of Haryana shall examine District Environment Plans of all the 22 districts submitted by the State w.r.t timelines in view of the strategies to be adopted to manage the different kind of waste and observations of the Monitoring Committee on the District Environment Plans as mentioned above and wherever required, these District Environment Plans shall be amended / modified / revised by 15.5.2021 and the same may be submitted to the Monitoring Committee by 16.5.2021.

However, the District Environmental Plans, after making necessary amendments / modifications / revision based on the observations of the Monitoring Committee on the District Environmental Plans, have not been received so far. Also, Additional Director, Department of Environment and

Climate Change was requested telephonically to submit the revised / amended / modified District Environmental Plans of the Districts, wherever, the modifications / amendments / revisions are required to be made.

It is therefore requested that the concerned officer of the Department of Environment & Climate Change may be directed to send the revised / amended / modified District Environmental Plans of the Districts within 10 days.


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CEC/2021/24

Dated: 10.6.2021

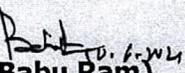
A copy of the above is forwarded to the Director, Urban Local Bodies, Panchkula, for information and necessary action.


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CEC/2021/25

Dated: 10.6.2021

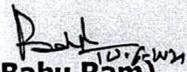
A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula, for information and necessary action.


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CEC/2021/26

Dated: 10.6.2021

A copy of the above is forwarded to the Additional Director, Department of Environment and Climate Change, Chandigarh, for information and necessary action.


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Office of the Monitoring Committee,

constituted by Hon'ble National Green Tribunal in various environmental issues
and OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors.
Office address: 4th floor, 5th Tower, Forest Complex, Sector 68, SAS Nagar

To

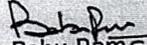
The Deputy Commissioner,
Ambala.
No. CEC/2021/19

dated: 9.6.2021

Subject: Minutes of the meeting held on 8.6.2021 at 11:00 AM through video conferencing held under the Chairmanship of Justice Pritampal, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Ambala to monitor the execution of various activities (management of solid waste, plastic waste, C&D waste, Biomedical waste, treatment of domestic/industrial wastewater and mining activities) as mentioned in District Environmental Plans of District Ambala in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors.

Please find enclosed herewith minutes of the meeting held on 8.6.2021 at 11:00 AM through video conferencing held under the Chairmanship of Justice Pritampal, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Ambala to monitor the execution of various activities (management of solid waste, plastic waste, C&D waste, Biomedical waste, treatment of domestic/industrial wastewater and mining activities) as mentioned in District Environmental Plans of District Ambala in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 in the matter of Shree Nath Sharma V/s Union of India & Ors for your kind information and necessary action.

It is requested that the concerned officer of district administration may be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the directions given by the Chairman of the Monitoring on the various activities relating to their departments/MCs and action taken report be sent to the Monitoring Committee within 21 days.
DA/as above

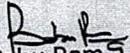

Dr. Babu Ram, 9.6.2021
Technical Expert,
Monitoring Committee

dated: 9.6.2021

Endst. No. CEC/2021/20

A copy of the above is forwarded to the Director, Urban Local Bodies Department, Panchkula for information and necessary action please.

DA/as above

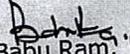

Dr. Babu Ram, 9.6.2021
Technical Expert,
Monitoring Committee

dated: 9.6.2021

Endst. No. CEC/2021/21

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, C-11, Sector - 6, Panchkula for information and necessary action please.

DA/as above


Dr. Babu Ram, 9.6.2021
Technical Expert,
Monitoring Committee

dated: 9.6.2021

Endst. No. CEC/2021/22

A copy of the above is forwarded to the Environmental Engineer, Haryana State Pollution Control Board, Regional Office, Ambala for information and necessary action please.

DA/as above


Dr. Babu Ram, 9.6.2021
Technical Expert,
Monitoring Committee

Minutes of the meeting held on 8.6.2021 at 11:00 AM through video conferencing held under the Chairmanship of Justice Pritampal, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Ambala to monitor the execution of various activities (management of solid waste, plastic waste, C& D waste, Biomedical waste, treatment of domestic/industrial wastewater and mining activities) as mentioned in District Environmental Plans of District Ambala in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors.

The following were present during meeting:

Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Pritampal, former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, Former Chief Secretary, Punjab	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

The list of the officers, present in the meeting, is as per Annexure-1

The Chairman of the Monitoring Committee apprised the officers of various departments, present in the meeting, about the orders of Hon'ble National Green Tribunal in various cases connected to the matter, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken

RL

accordingly. Status report of progress in this regard may be furnished before the next date by email at judicial-ngt@gov.in".

3) Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

7. *From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
8. *In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
9. *Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.*
10. *We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".*

RL
Therefore, in compliance to order dated 29.01.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Others, the Monitoring Committee has held its 1st meeting on 15.02.2021, 2nd meeting on 05.03.2021 and 3rd meeting on 16.04.2021 with the State level officers of State Haryana w.r.t preparation of District Environment Plan and get modified / amend / revise these plans based on the observations raised by the Monitoring Committee during its meeting held on 16.04.2021 and the same were conveyed to the Department of Environment, State of Haryana.

Now, in order to monitor the execution of various activities (management of the solid waste, plastic waste, C&D waste, bio-medical waste, domestic waste/industrial wastewater and mining activities) as mentioned in the Action Plan, meeting has been fixed on 08.06.2021 at 11.00 am through VC with District level Officers of District Ambala.

At the outset of the meeting, Deputy Commissioner, Ambala introduced the District and assured that he will take up the matter with all the MCs and District Administration to make full compliance of the directions of the Monitoring Committee. Further, the Monitoring Committee observed that Sh. Dharendra Khadgata, IAS, DMC, Ambala was not present in the meeting and the Monitoring Committee could not have advantage of his presence and presentation.

Thereafter, the agenda of the meeting was taken up for discussion as under:

A) Solid waste Management

1) Door to door Collection of solid waste

It was apprised that all the MCs namely Ambala City, Ambala Cant, Naraingarh & Barara have achieved 100% door to door collection of solid waste.

The Monitoring Committee noted the compliance.

2) Source Segregation of Solid Waste

It was submitted that all the MCs namely Ambala City, Ambala Cant, Naraingarh & Barara have achieved 100% source segregation of solid waste.

The Monitoring Committee noted the compliance.

3) Treatment of Wet Waste

The data was submitted as under:

- MC, Ambala City generate 60-75 TPD wet waste and for collection, transportation and processing of solid waste, work has been allotted to a private firm namely M/s Pooja Consultation Company, which has further made a MoU with M/s Suntan Life for processing of wet waste through bio-methanization technology for making by-products. The old system of providing 30 compost pits for processing of wet waste has been left out because of availability of High Technology for processing of wet waste.
- MC, Ambala Cant generates 58 TPD wet waste and for processing of this waste, 84 compost pits have been constructed, which are adequate.
- MC, Naraingarh has 8 TPD wet waste and 14 compost pits have been provided to process the wet waste, the same are adequate.
- About, 6.5 TPD wet waste is generated by MC, Barara and 6 compost pits have been provided to manage wet waste.

The Monitoring Committee noted the compliance and directed that all the MCs (Ambala City, Ambala Cant, Naraingarh & Barara) shall ensure that 100% of wet waste generated by these MCs is processed in the compost pits provided by these MCs.

Pal

4) Onsite Composting in Parks to manage horticulture waste

It was reported as under:

- MC, Ambala city has 150 parks, some of which are small in size and for processing horticulture waste of these parks, 30 compost pits have been provided, which are adequate.
- In 24 parks existing within MC limits of Ambala Cant, 84 compost pits have been constructed to manage horticulture waste of these parks, which are adequate.
- 5 parks exist within MC limits of Naraingarh and for processing of horticulture waste of these parks, 14 compost pits have been constructed.
- No park exists within MC limits of Barara .

The Monitoring Committee noted the compliance and directed that all the MCs namely Ambala City, Ambala Cant, Naraingarh & Barara shall maintain proper record for quantity of horticulture waste processed in compost pits, quantity of compost produced and quantity of compost sold in the market or distributed free of cost within the society or in house use in parks.

5) Management of Plastic Waste

The data was presented as under:

- MC, Ambala City has issued 68 challans for use of single use plastic item and fine amounting to Rs. 71500/- has been collected from the violators. Besides, under material exchange scheme, 111 quintal of plastic waste has been collected and the same has been sent to an agency for processing of waste plastic material. Also, some plastic material is collected and converted into RDF and sent to nearby Cement Factory for disposal.
- MC, Ambala Cant has provided 1 MRF for segregation of plastic waste and the same is stored at MRF site. MC has made agreement with private firm for recycling of solid waste and plastic waste. Also plastic waste after its collection, is sent to power plant.
- MC, Naraingarh has provided 1 MRF for segregation of plastic waste and the same is stored at MRF site.
- MC, Barara has provided 1 MRF for segregation of plastic waste and the same is stored at MRF site.

Be
The Monitoring Committee noted the progress and directed as under:

- i) **All MCs (Ambala City, Ambala Cant, Naraingarh & Barara) shall continue to make surprise inspections / raids on the individuals/ shops for use/ selling of plastic carry bags or single use plastic items and fine of suitable amount may be imposed on the violators.**
- ii) **All Municipal Councils shall ensure that plastic waste confiscated during raids, collected during source segregation of solid waste from the households or treatment of legacy waste is collected in dedicated room constructed at MRF site.**

6) Removal of Garbage Vulnerable Points (GVPs)

It was submitted as under:

- MC, Ambala City has identified 26 GVPs and the same have been removed. Now, there are 4 major secondary points and 1 new GVP, which are yet to be removed by the MC. It was informed that these major secondary points and new GVP shall be removed by 30.06.2021.
- MC, Ambala Cant has identified 18 GVPs and the same have been removed.
- MC, Naraingarh has identified 10 GVPs and the same have been removed.
- MC, Barara has identified 10 GVPs and the same have been removed

After detailed discussion on the issue, the Monitoring Committee directed as under:

- **All the MCs (Ambala City, Ambala Cant, Naraingarh & Barara) shall convert all the vacated places from which GVPs have been removed into sitting places, playgrounds, parks, gardens or any other useful usage by 31.07.2021.**

7) Providing Compartments and GPS in Garbage Carrying Vehicles

The data submitted by MCs is mentioned as under:-

Sr. No.	Name of MC	No. of Total Vehicles	No. of Compartmentalized Vehicles	No. of GPS enabled Vehicles
1.	Ambala City	439	232	69
2.	Ambala Cant	129	129	129
3.	Naraingarh	17	17	8
4.	Barara	28	28	10

Pal
The Monitoring Committee noted the compliance and directed that all the MCs namely Ambala City, Ambala Cant, Naraingarh & Barara shall ensure that all the vehicles utilized for collection and transportation of solid waste should be fully compartmentalized and the motorized vehicles should be provided with GPS system.

8) Bulk Waste Generators (BWGs) Identification and Management of Solid Waste

The data was submitted as under:

- MC, Ambala City has identified 189 BWGs comprising of 99 schools (generating solid waste about 35 kg/ school), 69 dairies, out of 49 dairies have already been shifted from urban areas and the remaining 20 dairy shall be shifted after the purchase of land, which has been identified at Barhanmanmajra having an area of 21 acre and 14 marla. Besides, there are 27 hotels / restaurants / marriage palaces, which are generating about 1 TPD solid waste and out of these 27 BWGs, 26 have made onsite composting system in their premises and the remaining 01 has been issued notice for violation of the SWM Rules, 2016.

- MC, Ambala Cant has identified 63 BWGs and all these BWGs have made their own arrangements for management of wet waste.
- MC, Naraingarh has identified 13 BWGs and these BWGs are managing wet waste in their premises by constructing compost pits.
- MC, Barara has identified 13 BWGs and all these BWGs have provided wet waste processing facility in their premises.

After detailed discussion on the issue, it was directed as under:

- i) All the MCs namely Ambala City, Ambala Cant, Naraingarh & Barara shall ensure that the BWGs existing in their MC limits are processing wet waste in their premises and for processing dry waste, these BWGs may be directed by concerned MCs to make agreement for lifting and transportation of dry waste and its management in scientific manner with suitable user charges to be paid to the concerned MCs.
 - ii) MC Ambala city shall issue necessary directions to all 99 schools to construct compost pits in their premises to manage wet waste by 30.9.2021.
 - iii) MC Ambala city shall ensure that 20 dairies existing within MC limits shall be shifted at identified site by 31.7.2021. Also, 01 BWG shall construct compost pit to manage wet waste by 31.7.2021.
- 9) **Frequency of Sweeping in residential and Commercial Areas**

It was reported that the sweeping in commercial area and residential area is carried out twice in a day time and night sweeping is done by using mechanical sweeping machines.

After detailed discussion, it was directed as under:

- i) All the Municipal Councils (Ambala City, Ambala Cant, Naraingarh & Barara) shall ensure that sweeping in commercial areas and residential areas is conducted twice in day time and once in night time.
- ii) Since, dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water (treated domestic wastewater may be utilized for sprinkling purposes, wherever available) should be done before sweeping of roads.

10) **Status of Material Recovery Facilities (MRFs) in the District**

The Status w.r.t MRFs was submitted as under:

- MCs namely Ambala City, Ambala Cant, Naraingarh & Barara have constructed 3 (for processing 28 TPD dry waste), 1, 1 & 1 MRFs to process dry waste.

The Monitoring Committee noted the compliance.

11) Treatment of legacy waste

The status was submitted as under:

- MC, Ambala City has started bio-remediation work of legacy waste, the quantity of which was mentioned as 450000 Ton in the last meeting held on 12.02.2021.
- MC, Ambala Cant has started bio-remediation work of legacy waste.
- MC, Naraingarh has no legacy waste.
- There is no legacy waste in MC Barara, whereas, in the last meeting held on 12.02.2021, the quantity of legacy waste was mentioned as 28328 Ton, as such, the concerned officer of MC, Barara, sitting in the meeting, has misled the Monitoring Committee mentioning that no legacy waste exists within MC limits, whereas, now it has been informed that for treatment of legacy waste, the work is at tendering stage.

After detailed discussion on the issue, it was directed as under:

- **MC namely Ambala City, Ambala Cant and Barara shall complete the remediation work of legacy waste by 31.08.2021.**
- **Since, the representative of MC, Barara has submitted wrong statement in the meeting stating that there is no legacy waste in MC, Barara, whereas, in the last meeting held on 12.2.2021, the quantity of legacy waste was mentioned as 28328 Ton and now for processing of said legacy waste, tender has been invited by MC, as such, the concerned official / officer, sitting in the meeting, may be advised to be careful in future before giving such wrong statement.**

12) Issuance of challans and collection of fine w.r.t burning and littering of Solid Waste

It was submitted as under:

- MC, Ambala City has issued 55 challans and fine amounting to Rs. 40500/- has been collected.
- MCs Ambala Cant, Naraingarh and Barara have submitted that challans for burning and littering of solid waste are being issued by them.

After discussion on the issue, the Chairman of the Monitoring Committee directed that all the Municipal Councils Ambala City, Ambala Cant, Narainagarh and Barara shall continue to make surprise checks on littering/open burning of solid waste and fine of suitable amount may be imposed on the violators.

13) IEC activities in the District.

It was submitted that all the MCs (Ambala City, Ambala Cant, Narainagarh and Barara) are conducting awareness programmes from time to time w.r.t management of solid waste, source segregation of solid waste and not using plastic carry bags or single use plastic items.

After discussion on the issue, it was directed as under:

- **All the MCs shall continue to organize IEC activities by way of bringing awareness among the public/ society about source segregation of solid waste, home composting, ill effects of use of plastic carry bags, single use plastic items and burning and littering of solid waste.**

14) Removal of Solid Waste from drains/ stretches of rivers

The data was provided as under:

- MC, Ambala City has allotted cleaning and desilting work of 3 major drains to an agency. The small drains are being clean manually and some drains are cleaned through mechanical machinery.
- MCs namely Ambala Cant, Narainagarh and Barara have reported that the drains under the jurisdiction of MCs are being cleaned on regular basis.

After detailed discussion, it was directed as under

- i) **All the MCs namely Ambala City, Ambala Cant, Narainagarh and Barara shall continue to remove solid waste from the drains/nallahs falling under the jurisdiction of these MCs on quarterly basis.**
- ii) **DDPO, Ambala shall start removing solid waste from the drains / nallahs falling outside MC limits on quarterly basis.**

B) C&D waste management

The Monitoring Committee was informed as under:

- MC, Ambala City has quantified C & D waste as 25 TPD and for storage of said waste, site has been identified and notified. For processing of C & D waste, MC has registered 9 private C & D waste collector, who crush the useable C & D waste and the same is sold in the market.
- MC, Ambala Cant has quantified C & D waste as 8 TPD and for storage of said waste, site has been identified and notified. For processing of C & D waste, MC has registered 5 private C & D waste collector for processing C & D waste and agreement in this regard has been made with them.
- MC, Narainagarh quantified C & D waste as 0.025 TPD and the same is disposed off in low lying area.
- MC, Barara quantified C & D waste as 1 TPD and the same is disposed off in low lying area.
- All the MCs Ambala City, Ambala Cant, Narainagarh and Barara have not applied for authorization under C & D Waste Management Rules, 2016 in the office of Haryana State Pollution Control Board.

The Monitoring Committee noted the compliance and directed as under:

- **As short term measures, MCs namely Ambala City, Ambala Cant, Narainagarh and Barara shall dispose of / utilize C &D waste in an environmentally sound manner and as long term measures, all these MCs shall provide mechanical machinery for processing of C & D waste, within 3 months.**
- **All the MCs shall apply for authorization under C & D Waste Management Rules, 2016 in the office of Haryana State Pollution Control Board, within 2 months.**

C) Management of Bio-medical Waste

HSPCB reported as under:

- 124 HCFs are operating in the jurisdiction of the District Ambala and all these HCFs have provided coloured bins for segregation of Bio-Medical Waste and all the HCFs have valid authorization of HSPCB under BWM Rules, 2016. For management of Bio Medical Waste, all these HCFs have made an agreement with Common Bio Medical Waste Treatment Facility (CBWTF) namely M/s Rudraksh Enviro Care Pvt. Ltd., Naraingarh, Distt. Ambala. For collection and transportation of Bio-Medical Waste of 124 HCFs, CBWTF have 3 GPS enabled vehicles.
- For processing of Bio Medical Waste (1.175 TPD) collected from 124 HCFs in the District Ambala, the quantity of Bio Medical Waste Incinerated, Autoclaved, Shredded and Encapsulated was mentioned as 1057 kg/day, 115 kg/day, 115 kg/day and 3 kg/day, respectively.
- For the treatment of effluent generated from washing of vehicles used for collection of bio medical waste and floor washing, effluent treatment plant of capacity 5 KLD has been installed.
- 60% of the HCFs in Ambala District have adopted barcode system for disposal of Bio-Medical waste.
- MC, Ambala Cantt. has also made agreement with CBWTF namely M/S Rudraksh Enviro Care Pvt. Ltd., Naraingarh, Distt. Ambala for collection and treatment of domestic hazardous waste and biomedical waste generated during COVID-19 pandemic.

After detailed discussion on the issue, it was directed as under:

- **HSPCB shall monitor the compliance of Bio Medical Waste Management Rules, 2016 by the HCFs as per the frequency prescribed by HSPCB / CPCB.**
- **HSPCB shall monitor the performance of ETP and APCD installed by Common Bio-Medical Waste treatment facility namely M/s Rudraksh Enviro Care Pvt. Ltd., Naraingarh, Distt. Ambala as per the frequency prescribed by HSPCB/ CPCB.**
- **HSPCB shall monitor the functioning of various components of CBWTF atleast twice in a year to ensure that the segregated waste is properly incinerated, autoclaved, shredded and Sharps are encapsulated properly and no untreated bio medical waste is disposed off in the environment.**
- **HSPCB shall make surprise inspection of HCFs and CBWTF and action against the violating the HCFs and CBWTF may be taken as per the provisions of the BMW Rules, 2016.**
- **All HCFs of District Ambala shall adopt bar code system by 30.9.2021.**

Rd

D) Domestic Sewage management and irrigation schemes to utilize treated sewage for irrigation.

(a) Laying of sewerage network

It was submitted as under:

- In MC, Ambala City, sewerage network has been laid in 97% of the area and 100% sewage network shall be completed within 2 months.
- MC, Ambala Cant has laid 208 KM sewer line against 302 km sewer line to be laid and the remaining sewer line shall be completed by 30.04.2022.
- In MC, Naraingarh, 90% of sewerage network has been completed and the remaining 10% shall be completed within 01 month.
- MC, Barara has completed all the works relating to laying of sewage network, but connectivity of 2 or 3 lanes is yet to be made by the MC. The sewerage network shall be made operational, within 10 days.

After detailed discussion, it was directed as under:

- **In MC, Ambala City, 100% sewerage network shall be completed within 2 months.**
- **In MC, Ambala Cant, the remaining sewer line may be completed within the time schedule as committed by MC.**
- **In MC, Naraingarh, 10% of the remaining work of sewerage network shall be completed within 01 month.**
- **MC, Barara shall commission sewerage network within 10 days.**

(b) Status of existing STPs

- In Ambala City, 11 STPs are in operation and the same are performing well as reported by HSPCB.
- In Ambala Cant, no STP is in operation and all the STPs are under construction.
- 1 STP of capacity 3 MLD, installed for treatment of sewage of Naraingarh town, is complying with the prescribed norms.
- 1 STP of capacity 4 MLD installed for treatment of sewage of Barara town, is complying with the prescribed norms.

After detailed discussion, it was directed that HSPCB shall monitor the performance of all the existing STPs of MCs of District Ambala on quarterly basis and action against the violating STPs may be taken as per the provisions of the Water Act, 1974.

(c) Status of construction of new STPs and gap in treatment sewage

The status was submitted as under:

- In MC, Ambala City, 5 MLD STP has been commissioned but electric connection yet to be given. Thus, against the total sewage generation 33.47 MLD, STPs of capacity 37 MLD have been installed and as such, there is no gap in treatment of sewage.
- In Ambala Cant, 4 STPs located at 12 Cross Road, Khuda Khurd, Machhonda and Babyal have been completed as 29%, 30%, 20% and 80%, respectively, the progress of which has been delayed due to COVID – 19 situation and the same shall be completed by 31.03.2022, 31.03.2022, 31.12.2021 and

30.09.2021, respectively. For installation of 1 more STP of capacity 5 MLD, estimate is under preparation and shall be completed by 31.03.2022. As such, there is gap of 5 MLD, which shall be completed by 31.03.2022.

- For installation of new STP of capacity 1 MLD at Naraingarh, DNIT is under preparation. There is gap of 1 MLD at Naraingarh and the same shall be completed after the installation of new STP of capacity 1 MLD.
- In MC, Barara, 1 STP of capacity 4 MLD is sufficient for the treatment of 100% sewage of the town. As such, there is no gap in treatment of sewage of the town.

After detailed discussion, it was directed as under:

- **5 MLD STP at Ambala City shall be completed and commissioned within 01 month.**
- **STPs at 12 Cross Road, Khuda Khurd and Machhonda of MC Ambala Cant shall be completed by 31.03.2022, 31.03.2022 and 31.12.2021, respectively, as committed by MCs.**
- **STP Babyal of Ambala Cant shall be completed by 30.09.2021 as committed by it.**
- **STP of capacity 5 MLD to be installed in Ambala Cant. shall be completed within the time schedule as mentioned by MC.**
- **MC, Naraingarh shall install and commission new STP of capacity 1 MLD within the time schedule as committed by MC.**
- **All the MCs namely Ambala City, Ambala Cant, Naraingarh and Barara shall ensure that after the installation and commissioning of new STPs, there shall be no gap in treatment of sewage.**

(d) Utilization of treated sewage for irrigation

The status was submitted as under:

- The treated sewage of MC, Ambala City shall be utilized for irrigation after upgradation of existing STPs for which process has been started.
- There is no plan for utilization of treated sewage of MC, Ambala Cant.
- For utilization of treated sewage of Naraingarh, Jamnunagar based industry is reusing some of the treated sewage for industrial usages.
- In MC, Barara, work for laying of pipeline for using treated sewage for irrigation is in progress.

After detailed discussion, it was directed as under:

- **The Deptt. of Irrigation shall prepare irrigation schemes for utilization of treated sewage of all the towns namely Ambala City, Ambala Cant, Naraingarh and Barara within 2 months.**

E) Industrial wastewater management

HSPCB informed as under:

There are 503 (Red, Orange and Green category of industries) industries in Distt. Ambala and all the industries are operating with valid consents of the Board, out of these 503 industries, 71 industries require ETPs and all the industries have provided ETPs. HSPCB is monitoring the performance of ETPs of the industries as per the

mandatory inspection allotted by the Board and action against the 3 non-complying industries under the Water Act, 1974 has been taken by way of closing the industries. 02 industries were found operating without valid consents of the Board, have also been closed under Water Act, 1974.

After discussion on the issue, it was directed that HSPCB shall continue to monitor ETPs of the industries as per the frequency of inspection prescribed by HSPCB/CPCB and action against the violating industries may be taken as per the provisions of the Water Act, 1974.

F) Mining Activity Management

It was informed that no mining activity is carried out in District Ambala. As such, no action is required on this item.

G) Plantation in forest and non forest areas.

The officer from Deptt. of Forest informed that in the year 2021-22, there is proposal to plant plants in forest and non-forest area and the statement was submitted as under:

Forest Land

- In forest area, 115250 plants shall be planted covering an area of 27.75 hectares.

Non-Forest Land

- In MC area, 22000 plants shall be planted covering an area of 34 hectares.
- In Panchayat land and Community land, 88700 plants shall be planted covering an area of 157 hectares.
- In private land 1141800 plants shall be planted, which shall cover an area of 1038 hectares.
- Free supply of plants to school student Podhgiri has been proposed as 73824 plants.
- The number of plants to be given to Gram Panchayat under Rural Development is 408000.
- The plants which will be supplied free shall be 100000.

Thus, in total forest and non forest land, having an area of 1257 hectares, 1367750 plants shall be planted in the year 2021-22.

The Monitoring Committee noted the compliance and directed as under:

- **All the MCs namely Ambala City, Ambala Cant, Naraingarh and Barara shall plant maximum number of plants along drains / nallahs / path ways, wherever, the suitable sites are available within 02 months.**
- **Deptt. of Irrigation shall plant maximum numbers of plans along rivers / canals / vacant places under the control of department within 02 months.**
- **Deptt. of Rural Development and Panchayat shall plant maximum number of trees in rural areas within 02 months.**
- **All the schools, wherever the plants shall be distributed by Deptt. of Forest, shall plant trees in school areas within 02 months.**

Note: It is clarified that the timelines given by the MCs/other departments for laying of sewerage network, completion of STPs, laying of irrigation

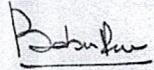
network and compliance of Solid Waste Management Rules, 2016 are their own timelines, whereas, as per the directions of Hon'ble National Green Tribunal, most of the timelines for completion of said activities have already been expired and Hon'ble Tribunal may impose environmental compensation for delay on the completion of said activities.

sd/
Dr. Babu Ram

sd/
Ms. Urvashi Gulati

sd/
Justice Pritampal,
Former Judge Punjab and
Haryana High Court and now as
Chairman of the Monitoring Committee

Note: The Chairman and Members of the Monitoring Committee have given their concurrence on the minutes of the meeting.


9.6.2024

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal
in Original Application no. OA No.606 of 2018
(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cecswm606@gmail.com

To

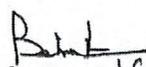
The Deputy Commissioner,
Kurukshetra

No. CMC/2021/28
Dated: 16.6.2021

Subject: Minutes of the meeting held on 15.6.2021 at 11:00 AM through video conferencing held under the Chairmanship of Justice Pritampal, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Kurukshetra to monitor the execution of various activities (management of solid waste, plastic waste, C& D waste, Biomedical waste, treatment of domestic and industrial wastewater) as mentioned in District Environmental Plans of District Kurukshetra in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors.

Please find enclosed herewith Minutes of the meeting held on 15.6.2021 at 11:00 AM through video conferencing held under the Chairmanship of Justice Pritampal, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Kurukshetra to monitor the execution of various activities (management of solid waste, plastic waste, C& D waste, Biomedical waste, treatment of domestic and industrial wastewater) as mentioned in District Environmental Plans of District Kurukshetra in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the Concerned Departments/MCs with the request to take necessary action on the directions given by the Chairman of the Monitoring Committee on the various activities relating to their departments/MCs and action taken report be sent to the Monitoring Committee within 21 days.

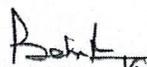

(Dr. Babu Ram) 16.6.2021
Technical Expert,
Monitoring/Executing Committee

Endst. No. CMC/2021/29

Dated: 16.06.2021

A copy of the above is forwarded to the Director, Urban Local Bodies Department, Panchkula for information and necessary action.

DA/-As Above

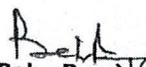

(Dr. Babu Ram) 16.6.2021
Technical Expert,
Monitoring/Executing Committee

Endst. No. CMC/2021/30

Dated: 16.06.2021

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and necessary action.

DA/-As Above

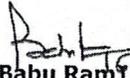

(Dr. Babu Ram) 16.6.2021
Technical Expert,
Monitoring/Executing Committee

Endst. No. CMC/2021/31

Dated: 16.06.2021

A copy of the above is forwarded to the Environmental Engineer, Haryana State Pollution Control Board, Regional Office, Kurukshetra (office at Ambala) for information and necessary action please.

DA/as above


(Dr. Babu Ram) 16-06-21
Technical Expert,
Monitoring/Executing Committee

Minutes of the meeting held on 15.6.2021 at 11:00 AM through video conferencing held under the Chairmanship of Justice Pritampal, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Kurukshetra to monitor the execution of various activities (management of solid waste, plastic waste, C& D waste, Biomedical waste, treatment of domestic and industrial wastewater as mentioned in District Environmental Plans of District Kurukshetra in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors.

The following were present during meeting:

Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Pritampal, former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, Former Chief Secretary, Punjab	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

The list of the officers, present in the meeting, is as per Annexure-1

The Chairman of the Monitoring Committee apprised the officers of various departments, present in the meeting, about the orders of Hon'ble National Green Tribunal in various cases connected to the matter, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken

accordingly. Status report of progress in this regard may be furnished before the next date by email at judicial-ngt@gov.in".

3) Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

- 7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
- 8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
- 9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.*
- 10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".*

Therefore, in compliance to order dated 29.01.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Others, the Monitoring Committee has held its 1st meeting on 15.02.2021, 2nd meeting on 05.03.2021 and 3rd meeting on 16.04.2021 with the State level officers of State Haryana w.r.t preparation of District Environment Plan and get modify / amend / revise these plans based on the observations raised by the Monitoring Committee during its meeting held on 16.04.2021 and the same were conveyed to the Department of Environment, State of Haryana.

Now, in order to monitor the execution of various activities (management of the solid waste, plastic waste, C&D waste, bio-medical waste, domestic waste and industrial wastewater) as mentioned in the Action Plan, meeting has been fixed on 15.06.2021 at 11.00 am through VC with District level Officers of District Kurukshetra.

Thereafter, the agenda of the meeting was taken up for discussion as under:

A) Solid waste Management

1) Door to door Collection of solid waste

It was apprised that all the MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa have achieved 100% door to door collection of solid waste.

The Monitoring Committee noted the compliance.

2) Source Segregation of Solid Waste

It was submitted that all the MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa have achieved 100% source segregation of solid waste.

The Monitoring Committee noted the compliance.

3) Treatment of Wet Waste

It was apprised as under.

- MC, Thanesar has provided 45 compost pits, which are adequate.
- MC, Shahbad Markanda has provided 15 compost pits, which are adequate.
- MC, Ismailabad has provided 3 compost pits for processing wet waste of the MC. There is proposal to construct 20 more compost pits to manage 100% wet waste of the town.
- MC, Ladwa has provided 8 compost pits to manage wet waste and 7 more compost pits have been proposed to be provided to manage the 100% of wet waste.
- MC, Pehowa has provided 25 compost pits and 10 more compost have been proposed to manage 100% wet waste of the town.

After detailed discussion, it was directed as under:

i) MC, Ismailabad, Ladwa and Pehowa shall provide 20, 7 and 10 more compost pits by 31.07.2021 to manage 100% of the wet waste.

ii) All the MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall maintain proper record of the total quantity of wet waste generated per day, quantity of wet waste treated in compost pits, quantity of manure produced in compost pits and quantity of manure sold in the market or distributed free of cost in the society or inhouse use in green area.

4) Onsite Composting in Parks to manage horticulture waste

The data was reported as under.

- MC, Thanesar has provided 40 compost pits to manage 100% horticulture waste of all the parks.

- MC, Shahbad Markanda requires 21 compost pits to manage 100% horticulture waste of the parks and presently, 15 compost pits have been constructed and the remaining 6 compost pits shall be provided by 30.06.2021.
- MC, Ismailabad has provided 1 compost pit in 01 park, which is sufficient.
- MC, Ladwa has provided 2 compost pits in 02 parks, which are sufficient.
- MC, Pehowa has four parks and in these parks, 12 compost pits have been provided to manage horticulture waste and 04 more compost pits shall be provided by 15.7.2021.

After detailed discussion, it was directed as under:

- i) **MCs, Shahbad Markanda and Pehowa shall provide 6 and 4, respectively, compost pits to manage horticulture waste of the parks by 30.6.2021 and 15.7.2021, respectively.**
- ii) **All the MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall maintain proper record of the total quantity of horticulture waste generated per day, quantity of horticulture waste treated in compost pits, quantity of manure produced in compost pits and quantity of manure sold in the market or distributed free of cost in the society or in house use in green area.**

5) Management of Plastic Waste

It was reported as under:

- MC, Thanesar has informed that in order to manage plastic waste, MC has started issuing challans to the wholesale dealer for selling of plastic carry bags and individuals for burning and littering of solid waste.
- MC, Shahbad Markanda has constituted teams for prohibition of single use plastic and has started issuing challans to the wholesale dealers of plastic carry bags.
- MC, Ismailabad has imposed complete ban on use of plastic carry bags and it has started issuing challans to wholesale dealers / shopkeepers for selling plastic carry bags.
- MC, Ladwa and Pehowa have informed that MCs have issued instruction to the technical persons to use plastic waste in road construction. MCs have also started issuing challans to wholesale dealer of plastic carry bags.

The Monitoring Committee noted the progress and directed as under:

- i) **All MCs (Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa) shall continue to make surprise inspections / raids on the individuals/ shops for use/ selling of plastic carry bags or single use plastic items and fine of suitable amount may be imposed on the violators.**
- ii) **All Municipal Councils shall ensure that plastic waste confiscated during raids, collected during source segregation of solid waste from the households or treatment of legacy waste is collected in dedicated room constructed at MRF site.**

6) Removal of Garbage Vulnerable Points (GVPs)

It was reported as under:

- MC, Thanesar has identified 31 GVPs and all these GVPs have been removed and the vacant places made available after removal of GVPs are being converted into useful usages like sitting places, parks, playgrounds, green belts etc.
- MC, Shahbad Markanda has identified 4 GVPs and all these GVPs have been removed, out of which 3 GVPs, after their removal, have been converted into useful usages like parking.
- MC, Ismailabad has removed all the 2 GVPs, identified by MC.
- MC, Ladwa has removed all the 4 GVPs, identified by MC.
- MC, Pehowa has removed all the 7 GVPs, identified by MC.

After detailed discussion on the issue, the Monitoring Committee directed as under:

All the MCs (Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa) shall convert all the vacated places after the removal of GVPs into sitting places, playgrounds, parks, gardens, green areas/plantation or any other useful usage by 31.07.2021.

7) Providing Compartments and GPS in Garbage Carrying Vehicles

The data submitted by MCs is mentioned as under.

Sr. No.	Name of MC	No. of Total Vehicles	No. of Compartmentalized Vehicles	No. of GPS enabled Vehicles
1.	Thanesar	62	62	62
2.	Shahbad Markanda	21	21	21
3.	Ismailabad	9	9	2
4.	Ladwa	17	17	17
5.	Pehowa	10	10	10

The Monitoring Committee noted the compliance and directed that all the MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall ensure that all the vehicles utilized for collection and transportation of solid waste should be fully compartmentalized and the motorized vehicles should be provided with GPS system.

8) Bulk Waste Generators (BWGs) Identification and Management of Solid Waste

The data was submitted as under:

- MC, Thanesar has identified 11 BWGs and all the BWGs have made their own arrangements for management of wet waste.
- MC, Shahbad Markanda has identified 31 BWGs, out of which 19 BWGs are processing their wet waste on their own and the remaining 12 BWGs shall provide wet waste management facility by 30.09.2021.

- MC, Ismailabad has identified 5 BWGs, out of which 4 BWGs are processing wet waste on their own and notice has been issued to the remaining 01 BWG to make compliance of Solid Waste Management Rules, 2016.
- MC, Ladwa has identified 21 BWGs and all these BWGs shall make arrangements for processing of wet waste in their premises by 30.09.2021.
- MC, Pehowa has identified 25 BWGs and all these BWGs shall make arrangement for processing of wet waste in their premises by 30.09.2021.

After detailed discussion, it was directed as under:

- i) **All the remaining 12, 01, 21 and 25 BWGs existing within MC Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall provide wet waste processing facilities within their premises by 30.09.2021.**
- ii) **All the MCs shall issue necessary directions to all the BWGs to make agreement for lifting and processing of dry waste of BWGs within 15 days with suitable user charges to be paid to the concerned MCs.**

9) Frequency of Sweeping in residential and Commercial Areas

It was reported that the sweeping in commercial area and residential area is carried out twice and once, respectively, in day time and night sweeping is carried out in commercial area.

After detailed discussion, it was directed as under:

- i) **All the Municipal Councils namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall ensure that sweeping in commercial areas and residential areas is conducted twice in day time and once in night time.**
- ii) **Since, dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water (treated domestic wastewater may be utilized for sprinkling purposes, wherever available) should be done before sweeping of roads.**

10) Status of Material Recovery Facilities (MRFs) in the District

The Status was submitted as under:

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- MCs namely Thanesar, Shahbad Markanda, Ladwa and Pehowa have constructed 1 MRF each.
 - MC, Ismailabad has identified 02 sites for construction of MRFs and demarcation of the same shall be made within 7 days.

The Monitoring Committee noted the compliance and directed that MC, Ismailabad shall finalize the sites for construction of 2 MRFs within 10 days and 2 MRFs shall be construction by 31.08.2021.

11) Treatment of legacy waste

It was reported as under:

- MCs, Thanesar and Ismailabad have no legacy waste dump sites.
- MC, Shahbad Markanda has quantified legacy waste, lying dumped at legacy waste dump site, as 5250 MT and the same shall be treated by 30.09.2021.
- MCs, Ladwa and Pehowa has submitted the proposal for treatment of legacy waste to higher authorities for approval and the treatment of legacy waste shall be started by 31.07.2021 and the same shall be completed by 30.09.2021.

It was directed that MCs namely Shahbad Markanda, Ladwa and Pehowa shall treat legacy waste by 30.09.2021.

12) Issuance of challans and collection of fine w.r.t burning and littering of Solid Waste

It was submitted as under:

- MC, Thanesar has constituted teams for regular monitoring the burning and littering of solid waste and challans are being issued to the violators.
- MC, Shahbad Markanda has constituted 3 teams for monitoring the burning and littering of solid waste and challans are being issued to the violators.
- MC, Ismailabad has issued 2 challans in the last month for burning and littering of solid waste.
- MC, Ladwa and Pehowa has issued 1 challan by each MCs for burning and littering of solid waste.

After discussion on the issue, the Chairman of the Monitoring Committee directed that all the Municipal Councils Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall continue to make surprise checks on littering/open burning of solid waste and fine of suitable amount may be imposed on the violators.

13) IEC activities in the District.

It was submitted that all the MCs (Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa) are conducting awareness programmes from time to time w.r.t management of solid waste, source segregation of solid waste and not using plastic carry bags or single use plastic items and not burning & littering of solid waste.

After discussion on the issue, it was directed as under:

- **All the MCs shall continue to organize IEC activities by way of bringing awareness among the public/ society about source segregation of solid waste, home composting, ill effects of use of plastic carry bags, single use plastic items and burning & littering of solid waste.**

14) Removal of Solid Waste from drains/ stretches of rivers

It was informed as under:

- MC, Thanesar has provided wire mesh on the entry points of all the drains to prevent the entry of solid waste into water bodies. All the 22 sewage points, entering into Saraswati River, have been tapped and diverted to nearby STPs.

- MCs namely Shahbad Markanda, Ismailabad, Ladwa and Pehowa have provided wire mesh on the entry points of all the drains to prevent the entry of solid waste into water bodies. The drains passing through limits of MCs have also been cleaned.

After detailed discussion, it was directed as under

- All the MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall continue to remove solid waste from the drains/nallahs falling under the jurisdiction of these MCs on quarterly basis.**
- DDPO, Kurukshetra shall start removing solid waste from the drains / nallahs falling outside MC limits on quarterly basis.**

B) C&D waste management

The Monitoring Committee was informed as under:

- MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa have quantified C & D waste as 0.75 TPD, 1 TPD, 0.001 TPD, 20 MT and 12.5 MT, respectively.
- For the storage of C & D waste, all the MCs have identified storage sites in low lying areas within MC limits.
- No concrete steps have been taken to manage C & D waste by any of the MC.

The Monitoring Committee noted the progress in the matter and directed as under:

- All the MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall quantify the exact quantity of C & D waste generated per month, within 15 days.**
- As short term measures, MCs namely Thanesar, Shahbad Markanda, Ismailabad, Ladwa and Pehowa shall dispose of / utilize C & D waste in an environmentally sound manner and as long term measures, all these MCs shall provide mechanical machinery for processing of C & D waste, within 3 months.**
- All the MCs shall apply for authorization under C & D Waste Management Rules, 2016 in the office of Haryana State Pollution Control Board, within 2 months.**

C) Management of Bio-medical Waste

HSPCB reported as under:

- 95 HCFs are operating in the jurisdiction of the District Kurukshetra and all these HCFs have provided coloured bins for segregation of Bio-Medical Waste and all the HCFs have valid authorization of HSPCB under BWM Rules, 2016. For management of Bio Medical Waste, all these HCFs have made an agreement with Common Bio Medical Waste Treatment Facility (CBWTF) namely M/s Rudraksh Enviro Care Pvt. Ltd., Naraingarh, Distt. Ambala. For collection and transportation of Bio-Medical Waste of 95 HCFs, CBWTF have 3 GPS enabled vehicles.
- For processing of Bio Medical Waste (0.783 TPD) collected from 95 HCFs in the District Kurushetra, the quantity of Bio Medical Waste Incinerated, Autoclaved, Shredded and Encapsuled was mentioned as 583 kg/day, 146 kg/day, 92 kg/day and 10 kg/day, respectively.

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- For the treatment of effluent generated from washing of vehicles used for collection of bio medical waste and floor washing, an effluent treatment plant has been installed.
- 60% of the HCFs in Ambala District have adopted barcode system for disposal of Bio-Medical waste.
- For treatment of wastewater of HCFs, presently, 10 HCFs have provided effluent treatment plants, whereas, the remaining 85 HCFs have been mentioned as small HCFs and have provided treatment mechanism using sodium hypochlorite solution. The Monitoring Committee observed that the HCFs, which are located in the area, where no terminal STP has been provided, need to provide individual ETPs to meet with the standards prescribed under Bio Medical Waste Rules, 2016.

After detailed discussion on the issue, it was directed as under:

- i) **HSPCB shall monitor the compliance of Bio Medical Waste Management Rules, 2016 by the HCFs as per the frequency prescribed by HSPCB / CPCB and action against the violation HCFs may be taken as per the provisions of Bio Medical Waste Rules, 2016.**
- ii) **HSPCB shall monitor the performance of ETP and APCD installed by Common Bio-Medical Waste treatment facility namely M/s Rudraksh Enviro Care Pvt. Ltd., Naraingarh, Distt. Ambala as per the frequency prescribed by HSPCB/ CPCB.**
- iii) **HSPCB shall monitor the functioning of various components of CBWTF atleast twice in a year to ensure that the segregated waste is properly incinerated, autoclaved, shredded and sharps are encapsulated properly and no untreated bio medical waste is disposed off in the environment.**
- iv) **HSPCB shall make surprise inspection of HCFs and CBWTF and action against the violating the HCFs and CBWTF may be taken as per the provisions of the BMW Rules, 2016.**
- v) **All HCFs of District Kurukshetra shall adopt bar code system by 30.9.2021.**
- vi) **All the HCFs, which are located in the area, which have no connectivity with terminal STP, shall provided individual ETPs by 30.09.2021.**

D) Domestic Sewage management and irrigation schemes to utilize treated sewage for irrigation.

It was submitted as under:

- MCs namely Thanesar, Shahbad Markanda, Ladwa and Pehowa have provided sewerage network in 100% of the area.
- MC, Ismailabad has provided sewerage system in 25% of the area and 100% sewerage network shall be provided by 30.06.2022.
- MCs namely Thanesar, Shahbad Markanda, Ladwa and Pehowa have provided STPs of capacity 25 MLD & 15 MLD, 11.5 MLD, 7 MLD and 8 MLD, respectively.
- MC, Ismailabad has proposal to construct STP of capacity 3 MLD and it shall be completed by 30.06.2022.
- After the laying of 100% sewerage network in MC, Ismailabad and installation of 3 MLD STP for treatment of sewage of Ismailabad town, there shall be no gap in treatment capacity.

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- In order to utilize the treated sewage for irrigation, MC, Shahbad Markanda has provided irrigation storage tank and the treated sewage is supplied to the farmers for irrigation of their fields.
- The treated sewage of the other towns namely Thanesar, Ismailabad and Pehowa is discharged into Saraswati River.
- MC, Ladwa is disposing of its treated sewage into Bentan Nallah, which is further used by farmers for irrigation.
- HSPCB has reported that monitoring of water quality of Saraswati River is conducted on monthly basis and all the parameters are within the prescribed norms.

After detailed discussion, it was directed as under:

- i) **MC, Ismailabad shall complete sewerage network in 100% of its area by 30.06.2022.**
- ii) **MC, Ismailabad shall install and commission STP of capacity 3 MLD by 30.06.2022.**
- iii) **HSPCB shall monitor the performance of existing STPs of capacity 25 MLD & 15 MLD, 11.5 MLD, 7 MLD and 8 MLD installed for the towns namely Thanesar, Shahbad Markanda, Ladwa and Pehowa, respectively, on quarterly basis.**
- iv) **HSPCB shall continue to monitor the water quality of Saraswati River on monthly basis and ensure that all the parameters are within the prescribed norms.**
- v) **Deptt. of Irrigation shall prepare irrigation schemes to utilize the treated sewage of STPs of the capacity 25 MLD & 15 MLD, 11.5 MLD, 7 MLD and 8 MLD installed for the towns namely Thanesar, Shahbad Markanda, Ladwa and Pehowa for irrigation, within 2 months.**

E) Industrial wastewater management

HSPCB informed as under:

There are 332 (Red, Orange and Green category of industries) industries in Distt. Kurukshetra and all the industries are operating with valid consents of the Board, out of these 332 industries, 53 industries require ETPs and all the industries have provided ETPs. HSPCB is monitoring the performance of ETPs of the industries as per the mandatory inspection allotted by the Board. All the water polluting industries are operating with valid consent of the Board under the provisions of Water Act, 1974.

The Monitoring Committee observed that HSPCB is monitoring the Effluent Treatment Plants / Air Pollution Control Device of the industries only after mandatory inspection allotted by the Head Quarter or in case any complaint is received in the office, wherein, all the water polluting industries need to be monitored on quarterly basis to ensure that Effluent Treatment Plants / Air Pollution Control Device installed by the industries are always in operation and these are meeting with the prescribed norms.

After discussion on the issue, it was directed as under:

- i) **HSPCB shall continue to monitor ETPs of the industries of District Kurukshetra as per the frequency of inspection prescribed by CPCB and**

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action against the violating industries may be taken as per the provisions of the Water Act, 1974.

- ii) HSPCB shall adopt the policy of CPCB for inspection and monitoring the performance of ETP / APCD of the industries and necessary instructions may be issued to its field offices.

F) Submission of modified/revised/amended District Environmental Plan of District Kurukshetra.

It was apprised that in compliance with order dated 29.01.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Others, the Monitoring Committee has held its 1st meeting on 15.02.2021, 2nd meeting on 05.03.2021, and 3rd meeting on 16.04.2021, with the State-level officers of Government of Haryana w.r.t preparation of District Environment Plan of 22 districts of the State. The plans were discussed in detail, with the major State Implementing Agencies. As a result of discussions, the Department of Environment, State Government of Haryana was directed to revise district environment plans. The observations were conveyed to the Department of Environment vide letter No. CEC/2021/9, dated 17.4.2021:

- i) The Department of Environment, State of Haryana shall examine District Environment Plans of all the 22 districts submitted by the State w.r.t timelines in view of the strategies to be adopted to manage the different kind of waste and observations of the Monitoring Committee on the District Environment Plans as mentioned above and wherever required, these District Environment Plans shall be amended / modified / revised by 15.5.2021 and the same may be submitted to the Monitoring Committee by 16.5.2021.
- ii) The Monitoring Committee shall start monitoring the execution of activities as mentioned in the District Environmental Plans and first meeting with District level officers of District Karnal shall be held on 20.5.2021 at 11.00 AM through VC.

Re However, revised District Environmental Plans for 22 districts of the State including District Kurukshetra have yet been received. The Monitoring Committee has also issued reminder for submission of said revised Plans of 22 districts vide letter No. CEC/2021/23 dated 10.6.2021.

After discussion on the issue, it was directed that modified/revised/amended District Environmental Plan of District Kurukshetra may be submitted at the earliest.

Note: It is clarified that the compliance of Solid Waste Management Rules, 2016, timelines given by the MCs/other departments for laying of sewerage network, completion of STPs, laying of irrigation network are their own timelines, whereas, as per the directions of Hon'ble National Green Tribunal, most of the timelines for completion of said activities have already been expired and Hon'ble Tribunal may impose

environmental compensation for delay on the completion of said activities.

sd/
Dr. Babu Ram

sd/
Ms. Urvashi Gulati

sd/
Justice Pritampal,
Former Judge Punjab and
Haryana High Court and now as
Chairman of the Monitoring Committee

Note: The Chairman and Members of the Monitoring Committee have given their concurrence on the minutes of the meeting.

Pritampal
16.6.2024

List of participate attendant the meeting through VC held on 15.06.2021 at 11:00 AM through video conferencing under the Chairmanship of Justice Pritampal, former Judge, Punjab & Haryana High Court.

1. SH. Bharat Bhushan Gogia, District Municipal Commissioner, Kurukshetra.
2. Smt. Poonam Langyan, Regional Officer, HSPCB, Kurukshetra.
3. Sh. Naresh Kumar, Assistant Environmental Engineer, HSPCB, Kurukshetra.
4. Sh. Ravinder Kuhad, Executive officer, Municipal Council, Thanesar.
5. Sh. Arvind Rohhila, Executive Engineer, Public Health & Engineering Department, Kurukshetra.
6. Sh. Surender Singh, Executive Engineer, Municipal Council, Thanesar.
7. Sh. Ram Pal Singla, Sub Divisional Engineer, Haryana Sehri Vikas Pradhikarn, Kurukshetra.
8. Sh. Jitender Mukhija, Sub Divisional Saraswati Heritage Board, Kuruskhetra.
9. Sh. K.L. Bathla, Nodal Officer, DMC Office, Kurukshetra.
10. Sh. Naveen Kumar, Municipal Engineer, MC, Thanesar.
11. Sh. Rakesh Walia, Secretary, Municipal Council, Ismailabad.
12. Sh. Hari Om Kamboj, Secretary, Municipal Council, Ladwa.
13. Sh. Ankush Prashar, Secretary, Municipal Council, Pehowa.
14. Sh. Bhambhool Singh, Secretary, Municipal Council, Shahabad.
15. Sh. Ajit, Secretary, Municipal Council, Thanesar.
16. Sh. Vinod Kaushik, Deputy DEO, Kurukshetra.
17. Sh. Vazir Chand Arora, Consultant DMC office, Kurukshetra.